

GOVERNMENT OF INDIA
MINISTRY OF STEEL
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON
EXPORT OF STEEL .

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Shri Avtar Singh Karimpuri

Will the Minister of COALCOALCOALCOALCOALSTEEL be pleased to state :-

(a) whether Government proposes to formulate a policy to ensure comparative cost advantage through production of value added steel and steel based products;

(b) if so, the details thereof; and

(c) the details of measure taken to curb exports at prices lower than the domestic prices of steel?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF STEEL

(SHRI A. SAI PRATHAP)

(a)&(b): As per the National Steel Policy 2005, the Government encourages adoption of technologies, which have synergy with the natural resource endowments of the country. Are conducive to production of high-end and special steel required for sophisticated industrial and scientific applications. Minimize damage to the environment at various stages of steel making and mining. Optimize resource utilization. Facilitate modernization of the steel industry so as to achieve global standards of productivity and efficiency. Development of front end and strategic steel based materials.

(c) Steel sector in the country is deregulated and the prices of commercial transactions, including export prices are determined by the individual companies/ traders on commercial considerations. However, exports at prices lower than the normal value of any product are dealt as per Anti-Dumping Rules, in vogue, in each country of destination and investigated by the concerned authorities in terms of extant rule of the concerned country. The Anti Dumping Law in India is governed as per Customs Tariff Act, 1975 as amended in 1995 and Customs Tariff (Identification, Assessment and Collection of Anti Dumping Duty on dumped articles and for determination of injury) Rules 1995.